

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos.208/2017 and 210/2017**

**alongwith**

**CP No. 05/2016**

**RT CP No.126/Chd/HP/2017**

Blue Coast Infrastructure Development Pvt. Ltd. ...Petitioner  
Versus.  
Unit Holders for Sheraton Chandigarh Hotel & Anr. ...Respondents

Present: Mr. Vishal Aggarwal, Advocate for the petitioner.  
Mr. Raghav Kapoor, Advocate for respondent No.1.  
Mr. Manik Ahlowalia, Advocate for respondent No.2.

**CA No.208/2017**

Permission is granted to place on record the additional documents. The documents are taken on record subject to all just exceptions including the objections, if any, those may be raised by the respondent/objector. List the matter on 09.01.2018.

**CA No.210/2017**

Learned counsel for one of the Unit holder of Sheraton Chandigarh Hotel has sought permission to file objections to the scheme of amalgamation. Prayer is accepted and permission is granted. The name of the applicant is permitted to be added in the array of parties as objector and permission is also granted to inspect the judicial record.

Sd/-  
(Chief Justice M.M. Kumar)  
President, NCLT  
Camp at Chandigarh.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

November 30, 2017

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